

and the Government on the 1st July, 1989, under which their remunerations have been enhanced.

With the conclusion of these agreements and their implementation, Government hopes that there will be no cause for the doctor to go on strike in future.

Demands of FPS Owners of Delhi

8924. SHRI SHEO SHARAN VERMA: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether the Fair Price Shop-keepers in Delhi have submitted their demands to Government and also threatened to observe strike if the demands are not met;

(b) if so, the details thereof; and

(c) the action taken by Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI RAM PUJAN PATEL): (a) and (b). Yes, Sir to Delhi Administration. The main demand of the Fair Prices shop Owners was for increase in their margin of profit.

(c) The Delhi Administration has since revised the commission admissible to the Fair Price Shop owners on sale of wheat and rice and has resolved the issue.

[English]

Merger of M/s Birds Jute and Export Ltd. with National Jute Manufacturing Corporation

8925. SHRI BASUDEB ACHARIA: Will the Minister of TEXTILES be pleased to state:

(a) whether M/s. Birds Jute and Export

Ltd., was taken over and merged with National Jute Manufacturing Corporation in 1986;

(b) if so, whether all decisions of Bureau of Public Enterprises are being implemented in that unit;

(c) if so, whether BPE circular regarding interim/ad-hoc relief was also implemented in the Birds Jute and Export Ltd.; and

(c) if not, the reasons therefor?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) Birds Jute and Export Ltd. was not merged with National Jute Manufactures Corporation. It continues to be a company under Companies Act, with separate Board of Directors and there are a large number of private share holders in BJEL. The Government shares in BJEL were transferred to NJMC in 1986. This company is a subsidiary of National Jute Manufactures Corporation.

(b) to (d). The decisions of Bureau of Public Enterprises are applicable in BJEL in accordance with its set up. BEP's circular on interim/ad hoc relief was applicable only to the Public Sector Undertakings where pay structure was linked to Industrial Dearness Allowance. As such it was not applicable in BJEL.

[Translation]

Allotment of Land by DDA to N.E.H.M.

8926. SHRI JAGANNATH SINGH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the date on which National Electropathy, Homoeopathy Medicine of India (Central Council) Janakpuri, New Delhi had